

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**IA No. 70 of 2021  
in  
Petition No.287/MP/2018**

**Coram:  
Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member**

**Date of Order: 14<sup>th</sup> October, 2021**

**In the matter of :**

Interlocutory Application for grant of registration to establish and operate a Power Exchange.

**And  
In the matter of**

**Pranurja Solutions Limited,  
25th Floor, P J Towers, Dalal Street,  
Mumbai 400 001**

**....Applicant**

**Parties Present:**

Shri Ravi Kishore, Advocate, PSL  
Shri Akhilesh Awasthi, PSL  
Shri Parvesh K. Sharma, PTC

**ORDER**

The Applicant, Pranurja Solutions Limited (hereinafter referred to as the "PSL") has filed the present IA in the matter of Petition No. 287/MP/2018 for grant of registration to establish and operate a Power Exchange.



2. The Applicant has made the following prayers:

*“a. allow the present application;*

*b. grant registration to the Petitioner to establish and operate a Power Exchange;*

*c. pass such other and further order(s) as this Hon’ble Commission may deem fit and proper under the facts and circumstances of the present case and in the interest of justice.”*

3. The Applicant had filed Petition No. 287/MP/2018 seeking grant of registration to its proposed Power Exchange under the Central Electricity Regulatory Commission ERC (Power Market) Regulations, 2010 (in short, “the PMR 2010”) purportedly with all the required documents and claiming that it is fulfilling all the criteria for registration as a Power Exchange as mandated under the PMR 2010.

4. The Commission vide its order dated 12.05.2021 in Petition No. 287/MP/2018 observed as under:

*“42. Regulation 21(i) of the PMR 2010 provides that Commission can stipulate such conditions as deemed fit for setting up and operation of a Power Exchange. Therefore, the Commission, in exercise of the powers under this Regulation, deems it fit to stipulate the following conditions:*

*PTC shall not at any point of time have veto rights in the matters relating to day to day functioning of the Petitioner as per items 1, 4, 5, 8, 9, 13, 14 and 16 of the Schedule 3 of the SHA and decisive voting rights with regards to any change in senior management including key management employees as per item 17 of the Schedule 3 of the SHA. And for this purpose, necessary amendments in the SHA shall be effected by the Petitioner. Further, consequential changes as required shall also be incorporated in Rules, Bye-Laws, Business Rules and other such documents by the Petitioner.*

*43. In terms of the orders dated 31.7.2020 and 11.2.2021; analysis as regards to the compliance of the Petitioner with various provisions*

*(Regulations 14, 15, 16, 17, 18 and 19) of the PMR 2010; and having considered the objections of IEX and PXIL; the Commission, under Regulation 21(i) of the PMR 2010 and as provided under Regulation 16(vii) of the PMR 2010, grants registration to the Petitioner Company to establish and operate a Power Exchange subject to complying with the conditions stipulated in paragraph 42 above within three months from the issuance of this order.*

*44. On complying with the conditions stipulated in paragraph 42 above, in accordance with the Regulation 21(ii) of the PMR 2010, the registration of the Power Exchange shall continue to be in force for a period of twenty-five (25) years from the date of commencement of operation unless such registration is revoked or cancelled.*

*45. The commencement of operation of the Power Exchange is subject to approval of the Bye-Laws, Rules, and Business Rules and the technology including trading software in accordance with various provisions of the PMR 2010. The Petitioner had submitted the draft Rules and Bye-Laws at the time of filing the Petition. The Petitioner is directed to submit, after carrying out necessary amendments in the SHA and incorporating consequential changes appropriately in terms of paragraph 42 above, the updated Rules and Bye-Laws along with the Business Rules and the documents in support of the technology to be adopted for operation of the Power Exchange inter-alia including the contracts which the Petitioner intends to introduce, within three months from the issuance of this order, failing which the Petitioner will be liable for action in accordance with law. Subsequent only to such approval, the applicant is permitted to commence the operation of the Power Exchange from a date to be announced by it in advance.”*

5. In terms of the aforesaid Order, the Commission granted registration to the Applicant to establish and operate a Power Exchange subject to complying with the conditions stipulated in paragraph 42 of the order dated 12.5.2021, within a period of three months from the issuance of the said Order.

6. The Applicant has submitted that in compliance of the aforesaid order,

a. it has amended the Shareholders Agreement (SHA) to the effect that PTC shall not at any point of time have veto rights in the matters relating to day to day

functioning of the Petitioner as per items 1, 4, 5, 8, 9, 13, 14 and 16 of the Schedule 3 of the SHA and decisive voting rights with regards to any change in senior management including key management employees as per item 17 of the Schedule 3 of the SHA.

b. it has amended the Articles of Association (AOA), in line with the amendment to the SHA. The amendment to the AOA was duly approved by the shareholders of the Petitioner Company and was also filed with the Registrar of Companies.

c. it has on 10.08.2021, within the stipulated time frame of three months, filed a Petition *inter-alia* providing Business Rules, Rules, Bye-Laws and details on transaction platform. The Petition has been numbered as Petition No.160/MP/2021.

7. The Applicant has submitted that it has complied with the requirements of the PMR 2010 and has also complied with the order dated 12.05.2021 of the Commission. Therefore, it is entitled for registration to establish and operate a Power Exchange, in terms of the aforesaid order dated 12.05.2021 in Petition No. 287/MP/2018 of the Commission.

8. It is to be mentioned that subsequent to filing of the Petition No. 160/MP/2021, the PMR 2010 has been repealed and the Central Electricity Regulatory Commission

(Power Market) Regulations, 2021 (in short, “the PMR 2021”) has been notified, which has become effective from 15.08.2021. As per Regulation 12(5) of the PMR 2021, a Power Exchange which has been granted registration by this Commission shall be deemed to be registered under the PMR 2021. Regulation 12(5) of the PMR 2021 reads as under:

**“12. Grant and renewal of registration to Power Exchanges**

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*(5) The Power Exchange which has been granted registration by the Commission prior to the date of coming into force of these regulations shall be deemed to be registered under these regulations subject to payment of annual registration charges.....”*

9. The Applicant has also paid the Annual Registration charges for the proposed Power Exchange being Rs. 6,00,000/- (Rupees six lakhs) on 26.08.2021.

10. After going through the documents, we observe that the Applicant has complied with the directions issued vide Order dated 12.05.2021 in Petition No. 287/MP/2018. The Applicant has also submitted on 10.08.2021, the Rules, Bye-Laws, Business Rules and the details of its transaction platform through a separate Petition numbered as Petition No.160/MP/2021. These documents are now the subject matter of the Petition No. 160/MP/2021 which will be dealt with separately.

11. We observe that the registration to the Applicant Company to establish and operate a Power Exchange under the PMR 2010 was granted by the Commission in its Order dated 12.05.2021 in Petition No. 287/MP/2018 subject to complying with certain conditions within three months from the date of the said Order. The compliance has

been submitted by the Applicant on 10.08.2021, within the stipulated period as discussed in the preceding paragraphs. Subsequent to submission of such compliance by the Applicant, the PMR 2021 came into effect from 15.08.2021. As such, the Applicant shall be treated as a Power Exchange registered under PMR 2021 in terms of Regulation 12(5) of the PMR 2021. The prayer of the Applicant in the present IA to establish and operate Power Exchange is allowed accordingly.

12. The commencement of operation of the Power Exchange is subject to approval of the Bye-Laws, Rules, and Business Rules and the technology including trading software, which is the subject matter of Petition No. 160/MP/2021, which is being dealt with separately.

13. IA No. 70 of 2021 in the Petition No. 287/MP/2018 is disposed of in terms of the above.

Sd/-  
**(P.K. Singh)**  
**Member**

sd/-  
**(Arun Goyal)**  
**Member**

sd/-  
**(I.S. Jha)**  
**Member**

sd/-  
**(P. K. Pujari)**  
**Chairperson**